उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण बंपालय (खाद्य और सार्वजनिक वितान विभाग) 

आदेश 

नई दिल्ली, 20 फरवरी, 2003 

सांसद-निव. 113(अ)/एक्स.2/2003-अ/निवंत्रण, 

1. इस आदेश का संबंधित नाम इंक (निवंत्रण) संस्थापन, 

   2002 ई. है।

2. इंक (निवंत्रण) आदेश, 1966 (जिसे इसमें इसके पत्रांक उक्त आदेश नहा गया है) में खाना आदेश के पत्रांक (1) के वस्त्र पर 

   नियमावली।

3. टिप्पणी-केन्द्रीय सरकार या राष्ट्र सरकार द्वारा नियत दिए गए उपयोग द्वारा नियमावली प्राप्त वर्तमान तक की क्रिया को त्यादेश के संभालना व्यवस्था के साथ साथ संयुक्त रूप से 

   करने तक परिवर्तित करने की दृष्टि में रिहेड, थाइलैंड, ऐती यूनियन को मनमा या पाए गए कोष निम्न दिया जाए, 

   जो केन्द्रीय सरकार या राष्ट्र सरकार द्वारा देश में परिवर्तित की वास्तविक वातावरण को अधिकारी रूप से संभालते हुए, संबंधित तत्त्व संहिदेट को क्रम देने से करनेवाले तक की वास्तविक दृष्टि और प्रति 

   संहिदेट लाभ दर को दर्ज करने हेतु एक वस्त्र पर जारी करने के लिए प्रभावित करने हेतु, नियत को नामित और 

   स्वामी तटान्त्रिक रिवेंट देया।

498 ग्च 2002
1. The powers conferred by Section 3 of the Essential Commodities Act, 1955 (Act No. 29 of 1955), the Central Government hereby makes the following Order further to amend the Sugarcane (Control) Order, 1966, namely:

"(i) in the case of sugarcane delivered at any purchasing centre and the same being transported to the factory by the owner by rail or by road using his own transport, a rebate shall be made from the minimum price or the agreed price, as the case may be, which shall be fixed by the Central Government or the State Government having regard to the actual cost of transportation in the area, authorizing the concerned district magistrate to issue a certificate indicating the actual distance from the purchasing centre to the factory and the rate per kilometre applicable, and the owner shall accordingly make the rebate.

Note: The rebate, as fixed by the Central Government or the State Government, shall be applicable to the sugarcane delivered from the commencement of 2002-2003 sugar season i.e. October 2002 onwards."

3. In clause 4A of the said Order, for proviso (i), the following shall be substituted, namely:

"(i) in the case of sugarcane delivered at any purchasing centre and the same being transported to the khandari unit by the owner by rail or by road using his own transport, a rebate shall be made from the minimum price or the agreed price, as the case may be, which shall be fixed by the Central Government or the State Government having regard to the actual cost of transportation in the area, authorizing the concerned district magistrate to issue a certificate indicating the actual distance from the purchasing centre to the khandari unit and the rate per kilometre applicable, and the owner shall accordingly make the rebate.

Note: The rebate, as fixed by the Central Government or the State Government, shall be applicable to the sugarcane delivered from the commencement of 2002-2003 sugar season i.e. October 2002 onwards."

Ministry of Consumer Affairs, Food and Public Distribution

(Deartment of Food and Public Distribution)

ORDER

New Delhi, the 20th February, 2003

G.S.R. 113(E)/Ess.Com./Sugarcane.—In exercise of the powers conferred by Section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amend the Sugarcane (Control) Order, 1966, namely:

1. (1) This Order may be called the Sugarcane (Control) Amendment Order, 2003.

2. It shall come into force at once.

3. In the Sugarcane (Control) Order, 1966 (hereinafter referred to as the said Order), in clause 3A, for proviso (i), the following shall be substituted, namely:

Note: The principal Order was published in the Gazette of India, Extraordinary vide number GSR 1126(E)/Ess.Com./Sugarcane dated the 16th July, 1966 and subsequently amended vide:

1. GSR 35(E)/Ess.Com./Sugarcane dated 5-6-1967
2. GSR 1591(E)/Ess.Com./Sugarcane dated 17-10-1967
3. GSR 945(E)/Ess.Com./Sugarcane dated 18-5-1968
4. GSR 1456(E)/Ess.Com./Sugarcane dated 2-8-1968
5. GSR 708(E)/Ess.Com./Sugarcane dated 24-2-1978
6. GSR 799(E)/Ess.Com./Sugarcane dated 13-9-1976
7. GSR 913(E)/Ess.Com./Sugarcane dated 12-9-1976
8. GSR 917(E)/Ess.Com./Sugarcane dated 9-12-1976
9. GSR 799(E)/Ess.Com./Sugarcane dated 13-9-1976
10. GSR 197(E)/Ess.Com./Sugarcane dated 29-3-1978
11. GSR 1591(E)/Ess.Com./Sugarcane dated 29-3-1978
12. GSR 2050(E)/Ess.Com./Sugarcane dated 24-2-1982
13. GSR 695(E)/Ess.Com./Sugarcane dated 9-9-1983
14. GSR 903(E)/Ess.Com./Sugarcane dated 29-11-2000

R. P. BHAGRIA, Director

Note: The rebate, as fixed by the Central Government or the State Government, shall be applicable to the sugarcane delivered from the commencement of 2002-2003 sugar season i.e. October, 2002 onwards."

[F. No. 3(5)/2002-SF]